**BENCH-I** 

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH**` KOLKATA

C.P.No.732/KB/2017

Petilioner Wilcoeptengup.

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company Under Section		Bhagat Jena & OrsVs- Midnapore Heemghar Pvt.Ltd. & Ors. 241/242		

1. D.N. Sharma. Nilæef Sen grups

1. Mr. D.K. Opally Rapidu Ale Mr. 1to 6

29.01.2018.

## ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 6 is present.

Heard. Admit.

Respondents are directed to file their reply within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days of the receipt of the reply with a copy in advance to the opposite parties.

In the meantime both parties are directed to maintain status quo regarding fixed assets as on date and also regarding shareholding pattern as on date.

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List it on 05/03/2018 for hearing.

8d1-(Jinan K.R.) Member (J)

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